

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD
REGIONAL BENCH

Excise Miscellaneous Application No.70466 of 2019

(On behalf of Revenue)

IN

Excise Appeal No.70786 of 2018

(Arising out of Order-in-Appeal No. NOI-EXCUS-002-APP-1619-2017-18 dated 12/01/2018 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Noida)

Commissioner of Central Excise, Noida **.....Appellant**
VERSUS

M/s Sam India Abhimanyu Housing, **....Respondent**

APPEARANCE:

Shri Amit Bharadwaj, Authorised Representative for the Respondent
None for the Appellant

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.70110/2022

DATE OF HEARING : 11 March, 2022
DATE OF DECISION : 11 March, 2022

ASHOK JINDAL:

The Revenue is seeking withdrawal of the appeal on monitory limits. Accordingly, appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
Member (Technical)